

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 126**

**IA No. 498/23, 1470/23, 1476/23, 1517/23, 133/2024**

**CP (IB) No. 193/Chd/Hry/2020**

**(Admitted)**

**IN THE MATTER OF:-**

Caspian Impact Investments Pvt. Ltd.

...Petitioner

Versus

Vivo Healthcare Pvt. Ltd.

...Respondent

**Under Section: 7, IBC 2016 and 60(5) and Sec 43(1) r/w Sec 44 (1)**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 28.05.2024.

Tanvi  
16.04.2024

Sd/-  
Court Officer